

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 163 of 2018**

**Dated: 8<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GMR Warora Energy Limited** **...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.** **.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee  
Ms. Raveena Dhamija  
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Shruthi Awasti  
Ms. Saumya Sharma for R-2

**ORDER**

As a last opportunity four weeks time is granted to those respondents who have not filed reply yet. They may file reply on or before 12.11.2018 with advance copy to the other side. Rejoinder may be filed on or before 27.11.2018 with advance copy to the other side.

List the matter on **10.12.2018.**

**(S. D. Dubey)**  
**Technical Member**

*ts/mk*

**Justice Manjula Chellur)**  
**Chairperson**